

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 250 OF 2014 & IA NO. 409 OF 2014,
APPEAL NO. 284 OF 2014,
APPEAL NO. 297 OF 2014 & IA NO. 178 OF 2015 AND
APPEAL NO. 42 OF 2016

Dated : **4th February, 2019**

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

APPEAL NO. 250 OF 2014 & IA NO. 409 OF 2014

In the matter of:

Biomass Energy Developers Association & Ors. ...Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. K. Gopal Choudhary

Counsel for the Respondent(s) : Mr. K.V. Mohan
Mr. K.V. Balakrishnan
Mr. R.K. Sharma for R-1
Mr. A. Subba Rao for R-2 & 3
Mr. Sri Harsha Peechara for R-4 & R-5

APPEAL NO. 284 OF 2014

Biomass Energy Developers Association & Ors. ...Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. K. Gopal Choudhary

Counsel for the Respondent(s) : Mr. K.V. Mohan
Mr. K.V. Balakrishnan
Mr. R.K. Sharma for R-1
Mr. A. Subba Rao for R-2 & 3
Mrs. Bharathi Reddy
Ms. Vidyottma
Ms. Gittanjali N. Sharma for TSERC
Mr. Sri Harsha Peechara
Ms. Vidhi Jain for R-4 & R-5

APPEAL NO. 297 OF 2014 & IA NO. 178 OF 2015

The South Indian Sugar Mills Association & Ors. ...Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. K. Gopal Choudhary

Counsel for the Respondent(s) : Mr. K.V. Mohan
Mr. K.V. Balakrishnan
Mr. R.K. Sharma for R-1
Mr. A. Subba Rao for R-2 & 3
Mr. Sri Harsha Peechara for R-4 & R-5

APPEAL NO. 42 OF 2016

South Power Distribution Co. of Andhra Pradesh Ltd. & Anr. ...Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. A. Subba Rao

Counsel for the Respondent(s) : Mr. K. Gopal Chowdhary
for R-1 to 23

ORDER

The learned counsel, Mr. A. Subba Rao, appearing for the Respondent Nos. 2 & 3 in Appeal Nos. 250 of 2014 and 284 of 2014 and for the Appellant in Appeal No. 42 of 2016, submitted that, these matters may kindly be adjourned for a period of three months to await the decision of the Hon'ble Supreme Court of India in Civil Appeal Nos. 1376 to 1385 of 2013 on the ground that the result of these Civil Appeals is bearing to the facts and circumstances of the cases in hand.

Per-contra, the learned counsel, Mr. K. Gopal Choudhury, appearing for the Appellant in Appeal Nos. 250 of 2014 & 284 of 2014 and for the Respondent Nos. 1 to 23 in Appeal No. 42 of 2016, vehemently submitted that, the matters may kindly be heard and disposed of on merits keeping in view that the matter is pending for adjudication since 2014.

In the light of the afore-stated submissions of the learned counsel for both the parties, list these matters for consideration on **11.07.2019**.

(Ravindra Kumar Verma)

Technical Member

vt/ss

(Justice N. K. Patil)

Judicial Member